
SUMMARY OF THE COMBINATION

[UNDER REGULATION 13(1A) OF THE COMPETITION COMMISSION OF INDIA (PROCEDURE IN REGARD TO THE TRANSACTION OF BUSINESS RELATING TO COMBINATIONS) REGULATIONS, 2011 (AS AMENDED)]

(a) Name of the parties to the combination

1. The parties to the combination are:
 - (i) SVF II Orca (DE) LLC (“**Acquirer**”); and
 - (ii) OFB Tech Private Limited (“**Target**”).
2. The Acquirer and Target are collectively referred to as the “**Parties**”.

(b) The nature and purpose of the combination

3. The Acquirer proposes to acquire certain shareholding in the Target (“**Proposed Combination**”). The Proposed Combination is notifiable to the Hon’ble Competition Commission of India under Section 5(a) of the Competition Act, 2002.

(c) The products, services, and business(es) of the parties to the combination

Acquirer

4. The Acquirer is a newly incorporated entity set up to make mid to long-term financial investments in technology companies. The Acquirer belongs to the SoftBank Group which is present in India through controlled entities and investments in various sectors, including but not limited to health technology, logistics, education technology, and artificial intelligence.

Target

5. The Target is a private limited company incorporated in India. The Target is involved in the wholesale trading of raw materials through a technology enabled platform. The Target has indirect presence in (i) purchase financing business, (ii) wholesale trading of agricultural materials, (iii) wholesale trading of construction materials and related sub-contracting services, and (iv) operation of a technology platform that assists enterprises in discovering tenders.

(d) The respective markets in which the parties to the combination operate

6. The Parties' activities (including their respective group entities) do not exhibit any horizontal, vertical, or complementary overlaps in any of the plausible relevant markets in India.
7. Therefore, the Proposed Combination is being notified under the green channel route in terms of Regulation 5A and Schedule III of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011 (as amended).
